

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

MAIN CASE NO.: W.P.S.R.No.8355 of 2021

PROCEEDING SHEET

Sl. No.	Date	ORDER	OFFICE NOTE
01.	10.03.2021	<p><u>MGR,J</u></p> <p>Notice before admission.</p> <p>Sri Y.Nagi Reddy, learned standing counsel, takes notice for the respondents and waives further notice and seeks time to file counter.</p> <p>This Court is prima facie satisfied that the impugned demand notices are issued contrary to the Tariff Order (Wheeling tariffs for distribution business) enunciated by Andhra Pradesh Regulatory Commission. Where under petitioner is not liable to pay the wheeling charges and contrary to the order passed by this Court on 21.10.2020 in W.P.No.19316 of 2020.</p> <p>Hence, there shall be interim suspension as prayed for.</p> <p>Post on 20.04.2021.</p> <p style="text-align: right;"><u>MGR,J</u> SJ</p>	<p><u>Transferred to I-O Folder before corrections, if any. Please verify.</u></p>

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